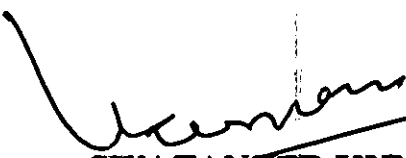





Sr. No.	Date	Orders
		<p>* IN THE HIGH COURT OF DELHI AT NEW DELHI</p> <p>+ ITA 24/2000</p> <p>COMMISSIONER OF INCOME TAX ..... Petitioner Through Mr. R.D. Jolly</p> <p>versus</p> <p>M/S. GANGESHWAR LTD. .... Respondent Through</p> <p>CORAM: HON'BLE MR. JUSTICE SWATANTER KUMAR HON'BLE MR. JUSTICE MADAN B. LOKUR</p> <p><u>ORDER</u> 09.03.2005</p> <p>Vide the order dated 10<sup>th</sup> August, 2000 passed by the Bench following question of law was framed -</p> <p>"Whether the Tribunal (ITAT) and CIT (A) have erred in deleting the addition of Rs.6,69,708/- being the amount collected by the assessee towards Molasses Storage Fund?"</p> <p>ITA No.24 of 2000</p>



10

Sr. No.	Date	Orders
		<p>In view of the judgment of Division Bench of this Court in the case <i>DCM Ltd. v. Commissioner of Income-tax (2004) 192 CTR Reports (Delhi) 408</i>, nothing survives in the present appeal, the same is dismissed.</p> <p> SWATANTER KUMAR, J</p> <p> MADAN B. LOKUR, J</p> <p>MARCH 09, 2005 kapil</p> <p><i>ITA No.24 of 2000</i></p>